

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 07.06.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	New IA (IBC)/1168/2024 in Company Petition IB/106/2022
NAME OF THE COMPANY	
NAME OF THE PETITIONER(S)	Indian Bank
NAME OF THE RESPONDENT(S)	Sailaja Malapaka
UNDER SECTION	95 of IBC

**ORDER**

**IA (IBC)/1168/2024**

**Present:** Ld. Counsel Mr. D.Narender Naik for the Applicant.

Ld. Counsel for the Applicant has brought to our notice the order dated 13.12.2023 and order dated 02.04.2024 in Writ Petition No:28827 of 2021 whereby the Hon'ble High Court of the Telangana asked the Respondents i.e, Indian Bank and Union Bank of India not to take any coercive action against 1. Mr. M.B.S. Purushottam, 2. Mr. M.S. Prabhakar, and 3. Mrs. M. Sailaja for realisation of the personal guarantees.

We had already directed for filing of the Report by the RP as per the provisions of Section 95 of IBC and in accordance with the Judgement of the Hon'ble Apex Court in *Dilip B. Jiwrajka v. Union of India*, WP (Civil) No 1281 of 2021 decided on 09.11.2023. Report of the RP does not contemplate coercive action and it is only procedural requirements of law.

Whatsoever, Ld. Counsel for the Applicant is directed to bring the order of the Hon'ble High Court of Telangana to our notice when the Report of the RP is received. Accordingly, the present application is dismissed.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**